

SUPREME COURT OF INDIA

Re: Proposal for transfer of Ms Justice G Anupama Chakravarthy, Judge, High Court for the State of Telangana

On 3 August 2023, the Collegium proposed the transfer of Ms Justice G Anupama Chakravarthy, Judge, High Court for the State of Telangana, to the High Court of Judicature at Patna, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted one of the Judges of the Supreme Court who, being conversant with the affairs of the High Court for the State of Telangana, is in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court for the State of Telangana and the High Court of Judicature at Patna.

By a letter dated 5 August 2023 Ms Justice G Anupama Chakravarthy has conveyed her willingness to be transferred to any of the High Courts. She has, however, requested to transfer her to any High Court near to her parent High Court.

We have considered the request made by Ms Justice G Anupama Chakravarthy. The Collegium does not find any merit in the

request made by her. The Collegium, therefore, resolves to reiterate its recommendation dated 3 August 2023 to transfer her to the High Court of Judicature at Patna.

(Dhananjaya Y Chandrachud), CJI

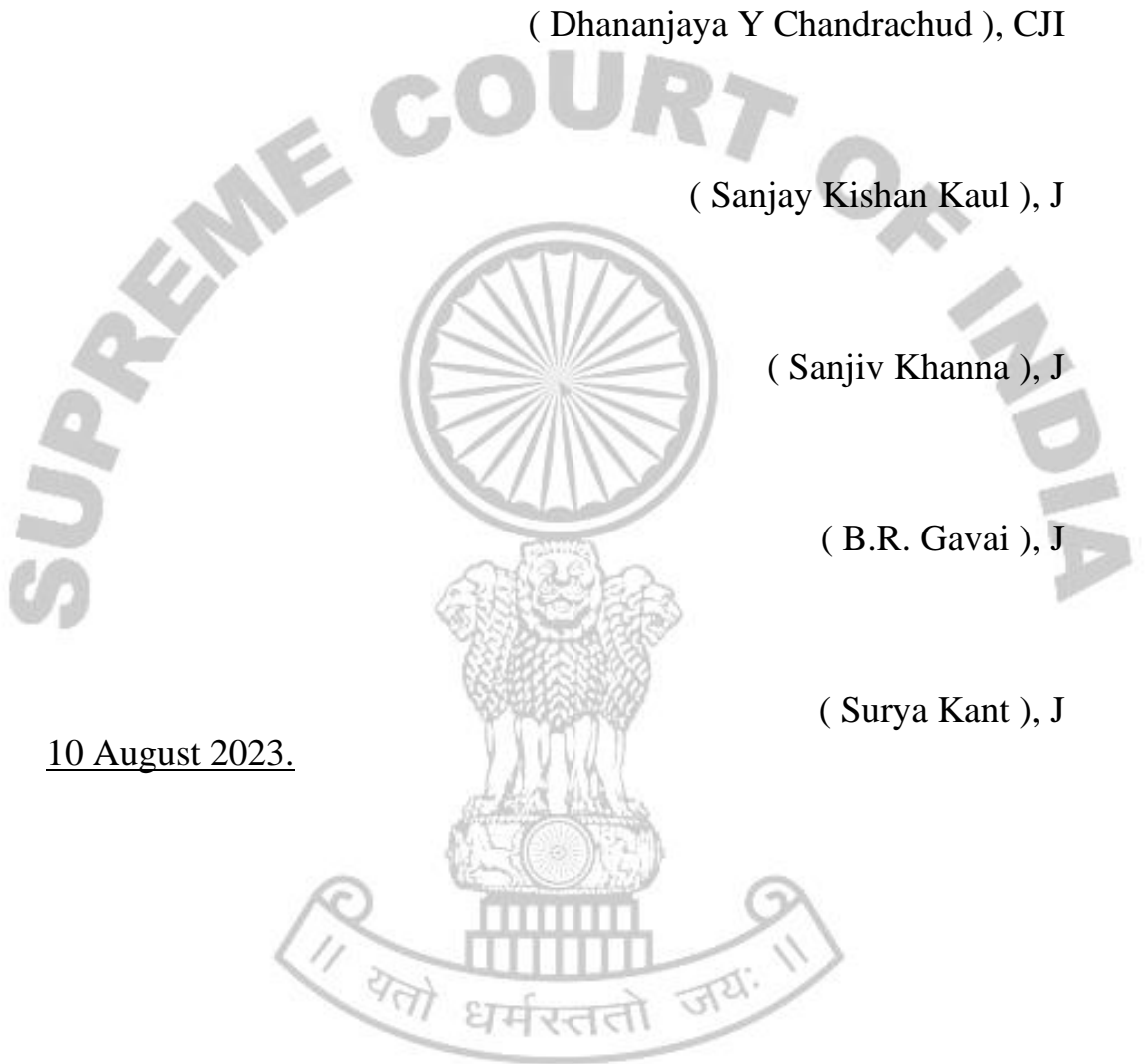
(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

(B.R. Gavai), J

(Surya Kant), J

10 August 2023.



SUPREME COURT OF INDIA

Re: Proposal for transfer of Mr Justice Munnuri Laxman, Judge, High Court for the State of Telangana

On 3 August 2023, the Collegium proposed the transfer of Mr Justice Munnuri Laxman, Judge, High Court for the State of Telangana, to the Rajasthan High Court, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted one of the Judges of the Supreme Court who, being conversant with the affairs of the High Court for the State of Telangana, is in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court for the State of Telangana and the Rajasthan High Court.

By a letter dated 8 August 2023, Mr Justice Munnuri Laxman has requested to either postpone or drop the proposal for his transfer. In the alternative, he has sought a transfer to the High Court of Karnataka.

We have considered the requests made by Mr Justice Munnuri Laxman. The Collegium does not find any merit in the requests

made by him. The Collegium, therefore, resolves to reiterate its recommendation dated 3 August 2023 to transfer him to the Rajasthan High Court.

(Dhananjaya Y Chandrachud), CJI

(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

(B.R. Gavai), J

(Surya Kant), J

10 August 2023.



SUPREME COURT OF INDIA

Re: Proposal for transfer of Mr Justice M Sudheer Kumar, Judge, High Court for the State of Telangana.

On 3 August 2023, the Collegium proposed the transfer of Mr Justice M Sudheer Kumar, Judge, High Court for the State of Telangana to the High Court at Calcutta, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted one of the Judges of the Supreme Court who being conversant with the affairs of the High Court for the State of Telangana is in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court for the State of Telangana and High Court at Calcutta.

Mr Justice M Sudheer Kumar in a letter dated 7 August 2023 has requested the Collegium to reconsider the proposal for his transfer to the High Court at Calcutta. In the alternative, he has sought a transfer to the High Court of Andhra Pradesh, the High Court of Karnataka or the Madras High Court.

We have carefully gone through the request made by Mr Justice M Sudheer Kumar in his above letter. While the Collegium does not

accept the request to reconsider the transfer, it resolves to recommend that he be transferred to the Madras High Court instead of the High Court at Calcutta, as proposed on 3 August 2023.

(Dhananjaya Y Chandrachud), CJI

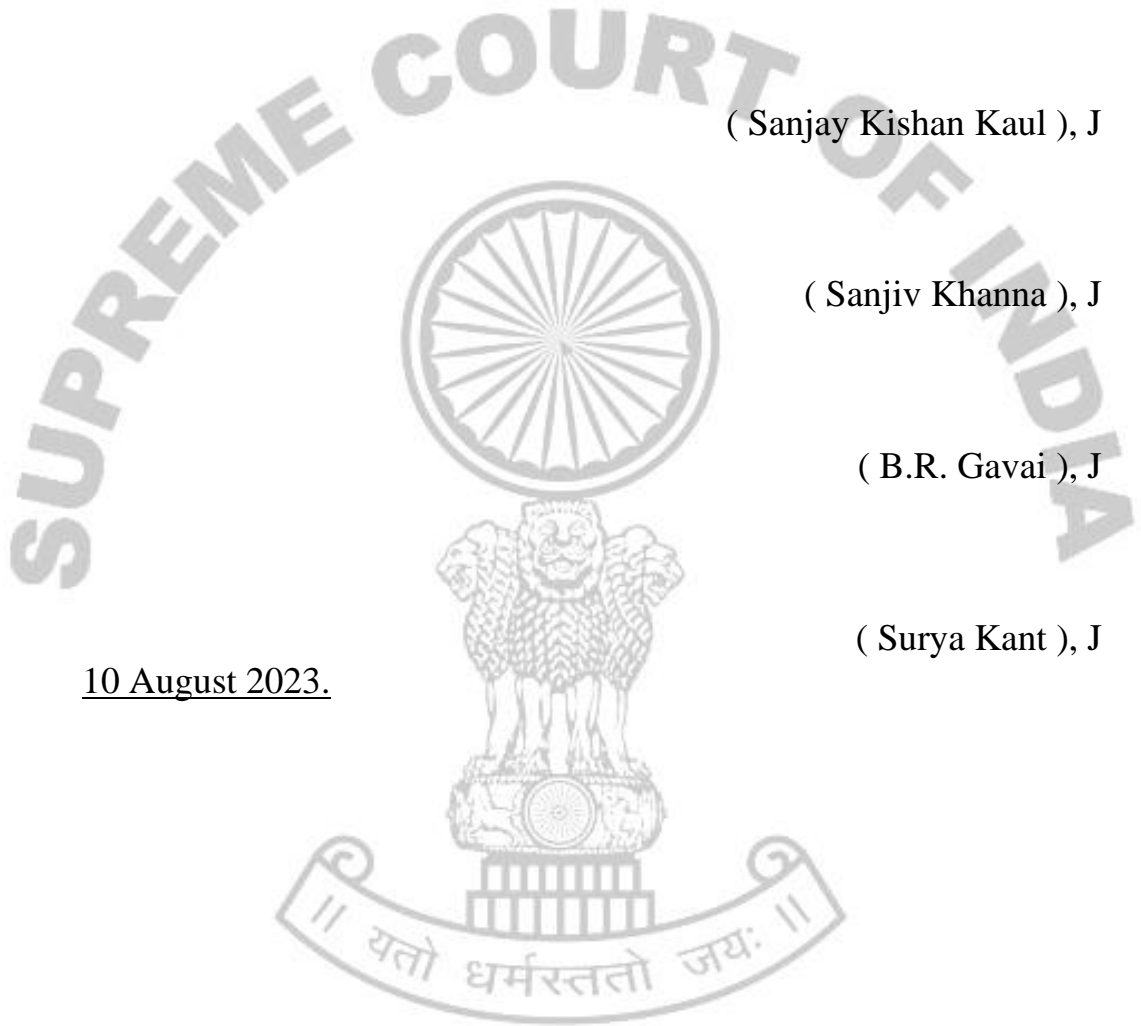
(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

(B.R. Gavai), J

(Surya Kant), J

10 August 2023.



SUPREME COURT OF INDIA

**Re: Proposal for transfer of Ms Justice C Sumalatha, Judge,
High Court for the State of Telangana**

On 3 August 2023, the Collegium proposed the transfer of Ms Justice C Sumalatha, Judge, High Court for the State of Telangana to the High Court of Gujarat, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted one of the Judges of the Supreme Court who being conversant with the affairs of the High Court for the State of Telangana, is in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court for the State of Telangana and the High Court of Gujarat.

In her letter dated 5 August 2023 Ms Justice C Sumalatha has requested the Collegium to reconsider the proposal for her transfer and in the alternative, to consider transferring her to a High Court of a neighbouring State i.e. Andhra Pradesh and Karnataka.

We have carefully gone through the requests made by Ms Justice C Sumalatha. The Collegium is of the view that the requests of Ms Justice C Sumalatha for reconsidering the proposal for transfer cannot be accepted. However, the Collegium accedes to her request in regard to the place to which she is being transferred and resolves to recommend that she be transferred to the High Court of

Karnataka instead of the High Court of Gujarat, as proposed by the Collegium on 3 August 2023.

(Dhananjaya Y Chandrachud), CJI

(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

(B.R. Gavai), J

(Surya Kant), J

10 August 2023.

